

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

Company Appeal (AT) (CH) (Insolvency)No. 1 of 2021
(Under section 61 of the Insolvency and Bankruptcy Code 2016)
(Arising out of Order dated 18.01.2021 in CP(IB) No.599/7/HDB/2019
passed by the Hon'ble National Company Law Tribunal, Hyderabad Bench

In the matter of:

Lakshmi Narayan Sharma Appellant
Promoter of Corporate Debtor
R/o Flat No.6113, Sector B-8
Vasant Kunj
New Delhi 110 070

V.

1. Punjab National Bank Respondent No.1
Large Corporate Branch
Represented by its Deputy General Manager
8-2-672, Sifi Chambers, Road No.1
Banjara Hills, Hyderabad 500 034.
2. Mr.T.S.N.Raja
Interim Resolution Professional of Corporate Debtor
No.16 (11-20-18),Shop cum Flat
Huda Complex, Kothapet,
Hyderabad 500 035. Respondent No.2

Present :

For Appellant : Mr. Suraj Prakash, Mrinal Lotoria,
Mr.Priyanka Solanki, Ms.Deepika Murali,
Mr.Anusha Peri, Advocates

For Respondent No.1 : Shri T.Ravichandran, Advocate

For Respondent No.2 : Shri T.S.N.Raja, PCA
(Interim Resolution Professional)

ORDER
(VIRTUAL MODE)

Reply/Response/Counter of Respondent No.1 was filed before the 'Office of the Registry' on 22.02.2021. For filing of 'Notes of Submissions' together with citations not more than four pages of the First Respondent/ Punjab National Bank in the

form of 'Hard copy' as well as through e-mail, at request, the matter is adjourned to 16.4.2021 and that the copy of the same shall be furnished to the Learned Counsel for the 'Appellant' , one week before the next date of Hearing.

2. The 'Office of the Registry' is directed to List the matter on 16.4.2021.

[Justice Venugopal M]
Member (Judicial)

[V.P. Singh]
Member (Judicial)

25.3.2021

HR